

ITEM NO.52

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1936/2023

(Arising out of impugned final judgment and order dated 15-04-2021 in CRLA No. 451/2019 passed by the High Court Of Judicature At Madras)

THIRUMOORTHY

Petitioner(s)

VERSUS

STATE REPRESENTED BY THE INSPECTOR OF POLICE

Respondent(s)

(IA No. 14222/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 14217/2023 - EXEMPTION FROM FILING O.T.)

Date : 16-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Ms. S. Janani, AOR
Ms. Sharika Rai, Adv.

For Respondent(s)

Dr. Joseph Aristotle S., AOR
Ms. Bhanu Kapoor, Adv.
Mr. Ashutosh Singh Rana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Arguments concluded.
3. Judgment reserved.
4. The parties are at liberty to file Written submission(s) on or before 19.01.2024.

(DEEPAK SINGH)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)